

the Communist Party of India has recently adopted a resolution advocating forcible occupation of the Government and private lands ;

(b) whether the said resolution violates the basic tenets of our Constitution aiming at the establishment of the rule of law ;

(c) the acreage of Government and private lands so far expropriated under the leadership of the C. P. I. ;

(d) if the reply to part (b) above be in the affirmative, the steps taken by Government to restore the illegally occupied lands to their rightful and legal owners ; and

(e) the action taken against the C.P.I. leaders responsible for ushering in anarchy in this manner ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Yes Sir.

(b) The Government are keen that land reforms should be implemented as speedily as possible Government strongly disapprove of any one taking the law into his own hands.

(c) to (e). Information is being collected.

Foreign Hand in Communal Riots

840. **SHRI YAJNA DATT SHARMA :**
SHRI BAL RAJ MADHOK :
SHRI PRAKASH VIR SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any investigations have been made by the C.B.I. into the recent communal riots in the country and, if so, whether any political parties or any foreign element have been found involved in these riots ;

(b) if so, the names thereof and the action taken in the matter ;

(c) if the reply to part (a) above be in the negative, whether Government propose to institute a judicial enquiry headed by a Judge of the Supreme Court into the whole gamut of communal eruptions ; and

(d) if not, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF

HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) The Central Bureau of Investigation has not made any investigation into any of the communal riots in the country.

(b) Does not arise.

(c) and (d). The Commission of Inquiry on Communal Disturbances appointed by the Central Government, has inquired into the six major riots that had taken place from August to October, 1967. Commissions appointed by the State Governments are also inquiring into some of the recent major disturbances. Hence there is no proposal to appoint any new Commission of Inquiry as suggested.

Investigation into Fires in Kashmir

841. **SHRI YAJNA DATT SHARMA :**
SHRI BANSH NARAIN SINGH :
SHRI RAM GOPAL SHALWALE :
SHRI OM PRAKASH TYAGI :
SHRI SHARDA NAND :
SHRI KOLAI BIRUA :
SHRI N. R. LASKAR :
SHRI HEM BARUA :
SHRI JAGANNATH RAO
JOSHI :
SHRI BAL RAJ MADHOK :
SHRI PRAKASH VIR SHASTRI :
SHRI RAM AVTAR SHARMA :
SHRI R. K. BIRLA :
SHRI BHARAT SINGH
CHAUHAN :
SHRI HUKAM CHAND
KACHWAI :
SHRI ONKAR LAL BERWA :
SHRI YASHPAL SINGH :
SHRI NIHAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the C. B. I. has investigated into the large number of fires that recently broke out in Kashmir and razed thousands of homes ;

(b) whether it is also a fact that pro-Pak element and the local authorities have been found involved in these fires ; and

(c) if so, the action taken against them ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) The assistance of the C.B.I. was given to the State Police in inquiring into the incidents of fire.

- (b) Investigations are still in progress.
- (c) Does not arise.

Discrimination in Aligarh Muslim University

842. SHRI YAJAN DATT SHARMA :
SHRI JAI SINGH :
SHRI BAL RAJ MADHOK :
SHRI PRAKASH VIR SHASTRI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that in the Aligarh University, Hindu students are discriminated against the Muslim students inasmuch as a certain percentage of seats is reserved for the Muslim students ;

(b) if so, for how long such invidious reservations in favour of the Muslim students are likely to continue ;

(c) whether such reservations violate clause (2) of Article 29 of the Constitution ;

(d) if so, whether Government propose to issue directions to the Aligarh University to abolish the said reservations ; and

(e) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : (a) No, Sir.

(b) to (e). Do not arise.

Revision of Pay Scales of Delhi School Teachers

843. SHRI MOHAN SWARUP : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that the pay scales of the Delhi School Teachers have been recently revised ;

(b) whether it is also a fact that a new scale has been introduced on the basis of divisions obtained in the examinations by the teachers ;

(c) whether Government have no other method of ascertaining the teaching ability

of the teachers in giving different scales of pay to a particular category ; and

(d) if so, whether this amounts to discrimination ?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : (a) to (d). A decision to revise the pay-scales of Delhi school teachers have been taken. Further details are being worked out.

Arrest of Army Officer for Firing on Villagers

844. SHRI B. K. MODAK :
SHRI JYOTIRMOY BASU :
SHRI MOHAMMAD ISMAIL :
SHRI SATYA NARAIN SINGH :
SHRI GANESH GHOSH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that an Army Officer, who was the Commander of an N.C.C. Camp along with three others, had been arrested by the Police for alleged firing on the villagers in Nadia District, West Bengal on the 21st June, 1970 ;

(b) if so, the total number of people died and injured in the incident ;

(c) whether the Police Officials have conducted any on-the-spot enquiry ;

(d) if so, the action taken by the authorities against the army personnel ; and

(e) if no action has been taken in the matter, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) One died and six were injured in the incident.

(c) Yes, Sir.

(d) It has been reported by the West Bengal Government that the officers were produced before the Additional District Magistrate, Krishnanagar on 21st June, 1970 and were remanded to military custody ; that a Court of Inquiry was constituted under Section 25 of the Army Act and that